Court-II

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

CP (IB) No.300/KB/2017

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25 July, 2017, 10.30 A.M

Name of the Company Under Section		44 Noida Infratech (Two) Pvt Ltd -Versus- Falcon Consultancy Pvt Ltd.		
		7		IBC
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Allhabeth Sith

25.07.2017 – C.P. (IB) No. 300 / KB / 2017 – 44 Noida Infratech (Tow) Pvt. Ltd. –Versus- Falcon Consultancy Pvt.

ORDER

Ld. Lawyer on behalf of the Financial Creditor is present.

Office is directed to issue notice upon Corporate Debtor with a copy of the petition to be filed by the Financial Creditor forthwith. Simultaneously Fanatical Creditor is also directed to serve notice upon the Corporate Debtor, who is from Orrisa, with a copy of petition and to submit an affidavit showing the service of notice upon Corporate Debtor failing which necessary order would be passed.

Let the case be fixed on 4th of August, 2017.

(MANORAMA KUMARI) MEMBER (J)